

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.46
(IB)-354(PB)/2022

IN THE MATTER OF:

Bank of Baroda Petitioner/Applicant
Vs.
Shri Nath Resedenci Pvt Ltd Corporate Guarantor Respondent
of M/s. NIIL Infrastructure Private Limited
Principal Borrower

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr.Anshul Sharma, CMA
For the Respondent : None appeared

ORDER

IA-5874/2023

Ld. Counsel Mr. Anshul Sharma appeared through VC on behalf of the Applicant.

Await the appearance of the Respondent.

At request, list the matter for a physical hearing **on 24.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)